

Revision of ceiling limit for water resources and related project

1579. DR. VIJAY MALLYA: Will the Minister of WATER RESOURCES RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) whether the State Government of Karnataka had in June, 2014 proposed an upward revision of the ceiling limit fixed by the former Planning Commission for various water resources and related projects at ₹ 1,500 crore from ₹ 396 crore;
- (b) what is the present stage of consideration of the proposal; and
- (c) when the proposal is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) to (c) During Jal Manthan (20-22 November, 2014) organised by the Ministry of Water Resources, River Development and Ganga Rejuvenation (MoWR, RDandGR) Government of Karnataka had requested for enhancement of State ceiling under AIB-FMP. However, the ceiling limit under AIB-FMP could not be enhanced due to drastic cut in the scheme from ₹ 8992 cr. to ₹ 3276 cr. at the stage of allocation of Revised Budget estimate for the year 2014-15.

Total allocation of MoWR, RD and GR for current year is ₹ 1000 cr. each under AIBP and PMKSY "*Har khet ko pani*". The projects which are likely to be completed in two years and CADWM projects for utilization of created potential are proposed to be given priority in these two schemes.

Pancheshwar dam in Uttarakhand

†1580. SHRI MAHENDRA SINGH MAHRA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state :

- (a) the total estimated expenditure to be incurred on the construction of Pancheshwar dam in Uttarakhand;
- (b) the proportion of expenditure to be borne by both the countries;
- (c) whether power generated at Pancheshwar would be shared in proportion to expenditure; and
- (d) if not, the reasons therefor?

† Original notice of the question was received in Hindi.

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SUSHRI UMA BHARATI): (a) As per the earlier preliminary estimate, the cost of the Pancheshwar Multipurpose Project is ₹ 34971.94 crore at the price level of February, 2015. However, the work of DPR preparation along with firming up its cost has been entrusted to M/s. WAPCOS Ltd., as agreed in the 2nd meeting of the Governing Body of the Indo-Nepal Pancheshwar Development Authority (PDA) held in November, 2014.

(b) As per the Article 3(c) of the Mahakali Treaty, 1996, the cost is to be shared between India and Nepal in proportion to the benefits accruing to them.

(c) The Mahakali Treaty stipulates sharing of total energy generated equally between India and Nepal and sharing of cost in proportion to the benefits (including power) accruing to them.

(d) In view of the reply to part (c), question does not arise.

Rehabilitation of people due to Polavaram dam

1581. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether Government has received a notice from the Andhra Pradesh High Court on the issue for wrong relief and rehabilitation for the displaced people under Polavaram dam;

(b) whether it is a fact that Government has applied only the Land Acquisition Act, 1894 to such displaced people and land-losers instead of Act of 2013;

(c) what steps Government would take to rectify such wrongs committed for land acquisition by a central project authority;

(d) whether Government would send a team to inspect such wrongs committed by the central project authority and take remedial measures;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) Writ Petition No. 17677 of 2015 was filed by Angadala Mohan Rao and others in the Hon'ble High Court at Hyderabad on 18.06.2015. The